

Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Period of Probation, If any
(8)	(9)
Not applicable	Two years for direct recruits

Method of recruitment whether by direct recruitment or by promotion or by deputation or absorption and percentage of vacancies to be filled by various methods	In case of recruitment by promotion or deputation or absorption, grades from which promotion or deputation or absorption to be made
(10)	(11)
By direct recruitment. <b>Note:</b> "Vacancies caused by the incumbent being away on deputation or long illness or study leave or under other circumstances for duration of one year or more may be filled on deputation basis from officers of Central Government or State Government or Union territories or Public Sector Undertakings or recognised research Institutions or Semi- Government or statutory or autonomous organizations.  (a) (i) holding analogous posts on regular basis in the parent cadre or department ; or (ii) with five years service in the grade rendered after appointment thereto on regular basis in the Level-4 (₹25500-81100); and  (b) Possessing the qualifications and experience as prescribed for direct recruits under column (7).	Not applicable

If a Departmental Promotion Committee exists what is its composition	Circumstance in which Union Public Service Commission is to be consulted in making recruitment
(12)	(13)
<b>Group 'C' Departmental Promotion Committee(for promotion or Confirmation) Consisting of :</b>  1. Director General Fire Service, Civil Defence and Home Guard – Chairperson 2. Fire Adviser O/o DG (FS, CD & HG) – Member; and 3. Director, National Fire Service college, Nagpur – Member.	Not applicable.

[F. No. I-12014/01/2015-Ad. (CD)Pt. file]

GOUTAM GHOSH, Director

**वित्त मंत्रालय  
(राजस्व विभाग)**

नई दिल्ली, 17 जनवरी, 2018

**सा.का.नि.29.**—संविधान के अनुच्छेद 309 के परंतुक द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए राष्ट्रपति एतद्द्वारा केंद्रीय स्वापक ब्यूरो (समूह 'ख' पद) भर्ती नियम, 2001 का संशोधन करने के लिए निम्नलिखित नियम बनाते हैं, अर्थात्:-

1. (i) इन नियमों का संक्षिप्त नाम केंद्रीय स्वापक ब्यूरो (समूह 'ख' पद) भर्ती (संशोधन) नियम, 2017 है।  
(ii) ये राजपत्र में अपने प्रकाशन की तारीख से लागू होंगे।
2. केंद्रीय स्वापक ब्यूरो (समूह 'ख' पद) भर्ती नियम, 2001 में,-  
(अ) नियम 2 के स्थान पर, निम्नलिखित नियम प्रतिस्थापित किया जाएगा, अर्थात्-

**“2. पदों की संख्या, वर्गीकरण और वेतन मैट्रिक्स में स्तर.—**उक्त पदों की संख्या, उनका वर्गीकरण तथा उनसे संलग्न वेतन मैट्रिक्स में उनके स्तर को इन नियमों से उपाबद्ध अनुसूची के स्तंभ (2) से (4) में विनिर्दिष्ट किया जाएगा।”

(आ) अनुसूची में,-

(i) स्तंभ (4) में,-

(क) स्तंभ शीर्ष के स्थान पर निम्नलिखित स्तंभ शीर्ष को रखा जाएगा, अर्थात् :-

“वेतन मैट्रिक्स में स्तर”

(ख) प्रविष्टि के स्थान पर निम्नलिखित प्रविष्टि को रखा जाएगा, अर्थात् :-

“वेतन मैट्रिक्स में स्तर 8 (47600-151100 रु.)”

(ii) स्तंभ (12) में, प्रोन्नति शीर्ष के अधीन “5000-8000 रु. के वेतनमान में निरीक्षक” शब्दों और अंको के स्थान पर

“वेतन मैट्रिक्स (44900-142400 रु.) में स्तर 7 में निरीक्षक” शब्द, अंक और कोष्ठक को रखा जाएगा ।

[फा. सं. 10ए12/7/16-एडी-IIबी]

नगेन्द्र कुमार, अवर सचिव (एडी-IIबी)

**टिप्पणी :** प्रधान नियमावली को सा.का.नि. 392 दिनांक 19 जुलाई, 2001 के तहत भारत के राजपत्र में प्रकाशित किया गया था।

**MINISTRY OF FINANCE**

**(Department of Revenue)**

New Delhi, the 17<sup>th</sup> January, 2018

**G.S.R. 29 .—**In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules to amend the Central Bureau of Narcotics (Group ‘B’ Posts) Recruitment Rules, 2001, namely:-

1 (i) These rules may be called the Central Bureau of Narcotics (Group ‘B’ Posts) Recruitment (Amendment) Rules, 2017.

(ii) They shall come into force on the date of their publication in the Official Gazette.

2. In the Central Bureau of Narcotics (Group ‘B’ Posts) Recruitment Rules, 2001, -

(A) for rule 2, the following rule shall be substituted, namely:-

**“2. Number of posts, classification and Level in Pay Matrix. —**The number of the said posts, their classification and Level in Pay Matrix attached thereto shall be as specified in columns 2 to 4 of the Schedule annexed to these rules.”;

(B) in the Schedule, -

(i) in column (4),-

(a) for the column heading, the following column heading shall be substituted, namely:-

“Level in the pay matrix”;

(b) for the entry, the following entry shall be substituted, namely:-

“Level 8 in the Pay Matrix (Rs. 47600-151100)”

(ii) in column (12), under the heading Promotion., for the words and figures “Inspector in the scale of pay of Rs. 5000-8000”, the words, figures and brackets “Inspector in Level 7 in the Pay Matrix (Rs. 44900-142400)”, shall be substituted.

[F.No. 10A12/7/2016-Ad.IIB]

NAGENDRA KUMAR, Under Secy. (Ad.IIB)

**Note:** The principal rules were published in the Gazette of India vide number G.S.R. 392 dated the 19<sup>th</sup> July, 2001.